

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**SPECIAL BENCH**

**C.P. No. 662/2016**

**IN THE MATTER OF:**

Sharda Rawat

.... Applicant/petitioner

Vs.

Kee Projects Limited

.... Respondent

**under Section 433(e), 439**

**Order delivered on 06.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR  
Hon'ble President**

**R. VARADHARAJAN  
Hon'ble Member (J)**

For the Applicant/petitioner:

For the Respondent:

**ORDER**

On the last date of hearing no one was present on behalf of the parties and we have deferred the orders till today. However, the situation is the same even today. Accordingly, the petition is dismissed for non prosecution.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

Sd/-

**(R. VARADHARAJAN)  
MEMBER(JUDICIAL)**